

tions of the Committee have been accepted and are being implemented. But accidents do happen and we shall try our utmost to prevent them.

Mr. Speaker: What the hon. Member means to say is that certain measures have been suggested by the Committee in order to avoid future accidents. He wants to know whether they are being implemented.

Shri S. V. Ramaswamy: Yes, Sir.

12.04 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Syed Sultan Ahmed who passed away on the 27th February, 1963 at Alingar Pali at the age of 83.

Syed Sultan Ahmed was a member of the Central Legislative Assembly and a Member of the Viceroy's Executive Council in 1937 and from 1941 to 1945.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

12.05 hrs.

PAPERS LAID ON THE TABLE

COAL MINES RESCUE (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, I beg to lay on the Table a copy of the Coal Mines Rescue (Second Amendment) Rules, 1963 pub-

lished in Notification No. GSR 122 dated the 19th January, 1963, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-896/63].

WORKING JOURNALISTS WAGE BOARD (AMENDMENT) RULES

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, I beg to lay on the Table a copy of the Working Journalists Wage Board (Amendment) Rules, 1963, published in Notification No. GSR 296 dated the 16th February, 1963, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

APPROPRIATION (RAILWAYS) BILL, 1963

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): Sir, on behalf of Shri Swaran Singh, I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Mr. Speaker: We will now take up the clause by clause consideration.

Shri Ranga: I would like to say one or two words. Only this morning we had one report of a railway accident. We go on sanctioning all this money and allow these people to appropriate

*Moved with the recommendations of the President.